

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **16.02.2021 at 2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/CP/CA No	:	MA/1080/2019 IN CP/976/2018
NAME OF PETITIONER	:	VS & B Containers LLC
NAME OF RESPONDENT	:	Xlent Mariline India Pvt Ltd
SECTION	:	Sec 19(2) of IBC

ORDER

Mr. A.G.Sathiyana, Advocate for the Applicant and Mr. Richardson Wilson, Advocate for R7 are present through Video Conferencing Platform.

It is seen from the Order dated 05.02.2020 that already R1, R5 & R7 have been set ex-parte.

In relation to R3, R4 & R6, Ld. Advocate for the Applicant represents that in compliance with the directions issued by this Tribunal a paper publication has been duly effected by way of substituted service in the newspaper namely, "Trinity Mirror" dated 15.02.2020. Despite publication, none present for R3, R4 & R6. In the circumstances, we are constrained to set these Respondents as ex-parte.

None appears for R8 namely, Axis Bank even though time was sought for filing reply to this Application.

No representation on behalf of R2 as well. It is seen from the Order dated 05.02.2020 an opportunity was given to these Respondents to file reply. However, reply has not been filed to which a last and final opportunity of one week time is given to file reply by these Respondents.

Post this matter on **10.03.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)